

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 133
(IB)-843(PB)/2019

IN THE MATTER OF:

Prayag Kumar Applicant/petitioner
Vs.
M/s Earth Galleria Pvt. Ltd. & Anr. Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- Mr. Ashish Anand, Adv.

ORDER

Reply is yet to be filed in the registry however a copy of the same has been handed over to the counsel for the respondent. The needful shall be done within a week.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 21.05.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)